

sultants (India) Ltd. are working on the development of fly wheel to store energy.

(c) and (d). In the absence of a tested and proven fly wheel, the questions do not arise.

**Sulphuric Acid and Phosphoric Acid
Plant at Paradeep in Orissa**

2498. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE be pleased to state :

(a) the progress made in regard to the completion of Sulphuric Acid plant and Phosphoric Acid plant at Paradeep in Orissa ;

(b) when this plant will start functioning ;

(c) what will be the production capacity of the plant ; and

(d) whether it is a joint venture with Nauru and if so, the details of terms and conditions thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) to (c). The progress of implementation of the phosphoric acid plant and the sulphuric acid plant including offsites and material handling facilities of Paradeep Phosphates Ltd. is 89%. The expected commissioning schedule of the sulphuric acid plant with a capacity of 2000 tonnes per day and the phosphoric acid plant with a capacity of 750 tonnes of P 205 per day are September and October 1989 respectively.

(d) Yes, sir ; it is a joint venture of the Government of India and the Government of Nauru and their share-holding is 51% and 49% respectively.

12.00 hrs.

**RESOLUTION RE : UNCONDITIONAL
RELEASE OF NELSON MANDELA,
THE GREAT FREEDOM FIGHTER
OF SOUTH AFRICA**

[*English*]

MR. SPEAKER : Hon. Members, I would like to place the following Resolution which I hope the House will adopt unanimously :

“That this House demands the immediate and unconditional release of Nelson Mandela, the great and noble freedom fighter of South Africa who has, with indomitable courage and unflinching determination, remained true to the case of the South African people despite incarceration in high security prisons for 26 long years.

—Condemns the abhorrent practice of apartheid by the Pretoria regime which denies to the people of South Africa their fundamental human rights and their basic human dignity.

—Calls for an intensification of the international campaign to end the evil of apartheid, in particular through the application of comprehensive mandatory sanctions under Chapter 7 of the Charter of the United Nations against the Pretoria Regime, which is the only means of forestalling an unprecedented blood-bath in which millions may perish.

—Calls upon the international community to mobilise all available means for ensuring that international public remains adequately informed about the atrocities being committed on the people of South Africa by the authorities in Pretoria.”

I take it that the Resolution is adopted.

SHRI SOMNATH CHATTERJEE
(Bolpur) : Mr. Speaker Sir, We shall adopt

[Shri Somnath Chatterjee]

it standing. That will show our solidarity and intensity of our feelings.

MR. SPEAKER : Yes.

*The Resolution was adopted unanimously,
all Members standing.*

[Translation]

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : Mr. Speaker, Sir, we are grateful to hon. Shri Bhajanlal for visiting the flood affected areas of Punjab. But he should inform us as to what relief measures have been taken for flood-affected people of Sangrur, Bhatinda and Patiala ? He has been to Haryana as well. We want to know about the position in Haryana as well...(Interruptions)

SHRI BHADRESWAR TANTI (Kaliabor) : Mr. Speaker, Sir, no one pays attention to Assam. Assam is being inundated by flood waters...(Interruptions)

[English]

SHRI S. JAIPAL REDDY (Mahbubnagar) : We brought to your notice the need for a discussion on C and AG's para or HDW submarines...

[Translation]

MR. SPEAKER : Shri Jaipal, you have already spoken to me about it. I have not objected to it.

[English]

We will put it before the Business Advisory Committee.

[Translation]

Not like this. Please listen to me. You should insist if I do not allow it.

[English]

If there is anything which I object to, I always go by what the Business Advisory Committee and you say. I will put it before

them and they will decide.

SHRI AMAL DATTA (Diamond Harbour) : You please allow our Adjournment Motion. (Interruptions)

[Translation]

MR. SPEAKER : Shri Amal Datta, please read the Rules. In this case Adjournment Motion cannot be allowed. There are certain conditions under which Adjournment Motion is allowed.

(Interruptions)

SHRI BASUDEB ACHARIA : We had given a notice under Rule 193 as well.

MR. SPEAKER : When have I refused ?

(Interruptions)

12.04 hrs.

PAPERS LAID ON THE TABLE

[English]

Statement Correcting Reply to SQ No. 1012 dt. 9-5-1988 re : Diversification by Rashtriya Chemicals and Fertilizers Ltd.

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL) : I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on 9th May, 1988 to Starred Question No. 1012 by Shri G.S. Basavaraju regarding diversification by Rashtriya Chemicals and Fertilisers Limited.

[Placed in Library. See No. LT-6383/88]

Notification under Environment (Protection) Act, 1986

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : I beg to lay on the Table a copy of the Notification No. S.O. 488 (E) (Hindi and English versions) published in Gazette of India dated the 17th May, 1988 regarding delegation of powers vested under section 5 of the Environment (Protection) Act, 1986